

(2018) 04 P&H CK 0232
In the Punjab And Haryana At Chandigarh
Case No : CRM-M No.15017 of 2017 (O&M)

Babu Ram Arora and others	Vs	APPELLANT
State of Punjab and another		RESPONDENT

Date of Decision : 06-04-2018

Acts Referred:

Citation : (2018) 04 P&H CK 0232

Hon'ble Judges : Augustine George Masih, J

Bench : Single Bench

Final Decision : Allowed

Judgement

AUGUSTINE GEORGE MASI, J. (ORAL)

Prayer in this petition is for quashing of FIR No.92 dated 04.06.2014 registered under Sections 419, 420, 120-B, 406, 465, 468, 471, 506 IPC, at

Police Station Navi Baradari, District Jalandhar, and all consequential proceedings arising therefrom on the basis of a compromise/settlement dated

02.03.2017 (Annexure P-2), which was entered into between the parties during the mediation and conciliation proceedings held in CRM-M No.30037

of 2016.

Counsel for the petitioners contends that in compliance with the above referred to compromise/settlement, the due payments have been made to

complainant-respondent No.2. In support of this contention, he relies upon the order dated 01.11.2017 passed by this Court in CRM-M No.30037 of

2016. He on the basis of the said compromise, submits that the present petition deserves to be allowed.

Keeping in view the order passed by this Court in CRM-M No.30037 of 2016 referred to above, it appears that not only the parties have entered into

the settlement/compromise but the same has also been given effect to and full and final payment stands paid to the complainant. The complainant does not have any grievance in this regard.

In view of the fact that the matter has been amicably resolved between the parties and there is no dispute pending between them, especially in the light of the settlement/compromise entered into between the parties in CRM-M No.30037 of 2016 (Annexure P-2), which has been acted upon, the interest of justice would require that the matter be put to an end, the present petition is allowed.

FIR No.92 dated 04.06.2014 registered under Sections 419, 420, 120-B, 406, 465, 468, 471, 506 IPC, at Police Station Navi Baradari, District

Jalandhar, and all other consequential proceedings arising therefrom, are hereby quashed keeping in view the principles laid down by judgment of

Supreme Court in Madan Mohan Abbot Versus State of Punjab 2008 (2) RCR (Criminal) 429 and in Criminal Appeal No.1723 of 2017 titled as

Parbatbhai Aahir @ Parbatbhai Bhimsinhbhai Karmur and others Versus State of Gujarat and another, decided on 04.10.2017.